

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**Appeal No. 651/ND/2018**

M/s Manish Kumar Aggarwal ...Appellant  
Vs.  
ROC Ganges Printing Ink Factory(Bombay) Ltd. ...Respondent

**Under Section:** Section 252.

**Order delivered on 12.06.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant  
For ROC

Mr. Prateek Gupta, Adv.

**ORDER**

The Ld. Counsel for the appellant is directed to amend the memo of parties and serve the Income tax at Hon'ble Delhi High Court at Chamber no. 428-429. ROC is served. ROC and Income tax are directed to file reply within three weeks. Rejoinder within one week. Ld. Counsel for the appellant undertakes to file further additional documents in support of appeal. All the copies to be served in advance to the other side For further consideration on 24<sup>th</sup> July, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**